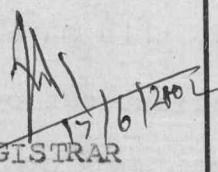


## NOTES OF THE REGISTRY

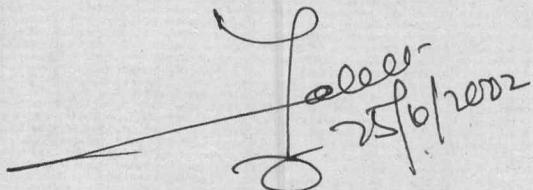
## ORDERS OF THE TRIBUNAL

taken by him to file counter. Therefore, put up before the Bench for further orders.

  
17/6/2002  
REGISTRAR

be hearing, on the merits, of O.A. 247/02.

Put up on the date fixed under the heading "ORDERS".

  
25/6/2002

MEMBER (JUDICIAL)

counter filed.

copy not served.

M.A. 528/02 for appropriate orders.

copy not served.

For further orders

24/6

Bench

Order dt. 25/6/02

For orders.

- 1) Rejoinder not filed.
- 2) M.A. 528/02 for appropriate orders - copy served.

25/7

Bench

Or. dt. 24.7.02

- 1) Rejoinder not filed.
- 2) M.A. 528/02 for appropriate orders. copy served.

25/7

Bench

4. ORDER DATED 26-7-2002.

O.A. No. 247/2002

M.A. No. 528/2002

Heard Mr. Ashok Mohanty, learned Senior Counsel for the Respondents and Mr. A. C. Swain, learned Counsel for the Applicant.

Senior Counsel for the Railways has filed the present M.A. No. 528/2002 for recalling the interim orders passed in this case on 30th of April, 2002. Counter has also been filed in this case by the Respondents. In para-11 of the counter it has been disclosed by the Respondents that the applicant, on receipt of a correct admit card, appeared in the test held at Cuttack on 2-3-2002. Advocate for the Applicant states that in fact the applicant was allowed to face

## NOTES OF THE REGISTRY

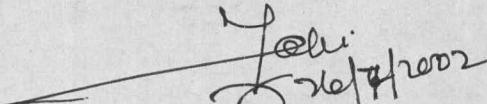
## ORDERS OF THE TRIBUNAL

free copies of  
order dt. 26.7.02  
may be handed  
over to Compt  
for both sides

DR  
J.V.  
28/8/02

( OA 247/02 )  
the test, in question and since the  
prayer of the applicant has been met, this  
Original Application has become infructuous.  
In the said premises, this OA is dismissed  
for having become infructuous but in the  
circumstances, without imposing any cost.

Since the Original Application  
has been made infructuous <sup>and the same is hereby</sup>  
dismissed, ~~this~~ MA No. 528/2002 is accordingly  
dismissed. <sup>also</sup>

  
MEMBER (JUDICIAL)